

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVT.OF INDIA**

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Upbhokta Nyay Bhawan  
'F' Block, GPO Complex, INA,  
New Delhi – 110023.

No.A-2/Listing/NCDRC/2021

5<sup>th</sup> April, 2022

**NOTICE**


The Hon'ble President, National Consumer Disputes Redressal Commission (NCDRC), has reviewed the COVID-19 pandemic situation and taken note of the easing of restrictions imposed.

Consequently, in partial modification of the Notice dated 15.02.2022, the Hon'ble President, NCDRC is pleased to direct and order, as under:

- (i) from 18.04.2022 onwards, a minimum number of 25 cases in the category of final hearing shall be listed before Hon'ble Benches Nos.2 to 5 including the matters nominated to the Benches and the part heard matters before the Benches, on a working day;
- (ii) all fresh Admission Hearing cases, cases listed in the categories of Admission after Notice, Miscellaneous and Directions shall be listed before Bench No.1 along with the cases nominated to Bench No.1 and part-heard before it;
- (iii) the remaining matters shall be adjourned and listed by the Registry in due course after giving notice to all concerned;
- (iv) the list of such matters shall be made available, below the Regular Cause List on each working day, on the website of the National Consumer Disputes Redressal Commission.

This issues with the approval of the Hon'ble President, National Consumer Disputes Redressal Commission, for information of all the concerned.

By Order

  
(S. Hanumantha Rao)  
Joint Registrar

Copy to:

1. Notice Board
2. SO (IT) – with a request to upload this Notice on the website of National Consumer Disputes Redressal Commission.